DETAILED PUBLIC STATEMENT IN TERMS OF REGULATION 3(1) AND REGULATION 4 READ WITH REGULATION 13(4), REGULATION 14(3), REGULATION 15(2) AND OTHER APPLICABLE REGULATIONS OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED, TO THE PUBLIC SHAREHOLDERS (AS DEFINED BELOW) OF

INDIA CEMENTS CAPITAL LIMITED

("ICCL/TARGET COMPANY/TARGET")

CIN: L65191TN1985PLC012362

Registered office: No.18/14, (312/14) 2c & 2d, Gee Emerald, 2nd Floor, Valluvar Kottam Highroad, Nungambakkam, Chennai-600034; Phone: 044 46065183, Email Id: secr@iccaps.com , Website: www.iccaps.co.in

OPEN OFFER FOR ACQUISITION OF UPTO 56,43,612 (FIFTY SIX LAKHS FORTY THREE THOUSAND SIX HUNDRED TWELVE) FULLY PAID UP EQUITY SHARES OF FACE VALUE OF ₹ 10/- (RUPEES TEN ONLY) EACH, REPRESENTING 26.00% (TWENTY SIX PERCENT) OF THE VOTING SHARE CAPITAL FROM THE PUBLIC SHAREHOLDERS (AS DEFINED BELOW) OF INDIA CEMENTS CAPITAL LIMITED (HEREINAFTER REFERRED TO AS "ICCL" OR "TARGET COMPANY" OR "TARGET") BY MR. SANDEEP JAIN ("ACQUIRER 1"), MR. VIKAS GARG ("ACQUIRER 2") AND MR. RAHUL NAGAR ("ACQUIRER 3") (HEREINAFTER COLLECTIVELY REFERRED TO AS "ACQUIRERS") ALONGWITH MRS. NEHA AGARWAL ("PAC") IN HER CAPACITY AS PERSONS ACTING IN CONCERT WITH THE ACQUIRERS, PURSUANT TO AND IN ACCORDANCE WITH REGULATION 3(1) AND REGULATION 4 OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED ("SEBI (SAST) REGULATIONS")

This Detailed Public Statement ("**DPS**") is being issued by Fintellectual Corporate Advisors Private Limited (the "**Manager to the Offer**" or "**FCAPL**") for and on behalf of Acquirers and PAC to the Public Shareholders of Target Company ("**Public Shareholders**") pursuant to: and in compliance with Regulation 3(1) and Regulation 4 read with Regulation 13, 14, 15(2) and other applicable provisions of the SEBI (SAST) Regulations. This DPS is being issued in pursuant to the Public Announcement ("PA") dated Friday, July 24, 2026, as filed with the Stock Exchange (as defined below) and the Securities and Exchange Board of India ("SEBI") and sent to India Cements Capital Limited (hereinafter referred to as "ICCL" or "Target Company" or "Target") in terms of Regulation 3(1) and 4 of the SEBI (SAST) Regulations respectively.

For this Detailed Public Statement, the following terms shall have the meaning assigned to them herein below:

Definitions & Abbreviations	Particulars
Acquirer 1	Mr. Sandeep Jain, son of Shri. Suraj Mal Jain, aged 47 years, Indian Inhabitant having PAN: AFQPJ8682Q, under the Income Tax Act, 1961 and residing at 115C, Pkt-1, Sector-18, Rohini Sector-15, Delhi-110089.
Acquirer 2	Mr. Vikas Garg, son of Shri. Ram Kanwar Garg, aged 48 years, Indian Inhabitant having PAN: AGSPG2876J, under the Income Tax Act, 1961 and residing at 3102, 31st Floor, Catania Tower, Mahagun Mezzaria, Sector-78, Noida, Uttar Pradesh-201301.
Acquirer 3	Mr. Rahul Nagar, son of Shri. Jagram Nagar, aged 39 years, Indian Inhabitant having PAN: AHQPN6632E, under the Income Tax Act, 1961 and residing at House Number 585, Sector 7B, Sector 7, Faridabad, Haryana-121006.
Acquirers	Acquirer 1, Acquirer 2 and Acquirer 3 (collectively referred to as Acquirers).
Agreement	The Share Purchase Agreement is hereinafter referred to as the Agreement.
Board	The Board means the board of directors of the Target Company.
BSE Limited	BSE Limited is the stock exchange where presently the equity shares of the Target Company are listed.
Equity Shares	Equity Shares shall mean the fully paid-up equity shares of the face value of ₹ 10/- (Rupees Ten Only) each.
ISIN	International Securities Identification Number
Negotiated Price	A negotiated price of ₹ 12/- (Rupees Twelve Only) per Sale Share, aggregating to an amount of ₹ 13,02,98,232/- (Rupees Thirteen Crores Two Lakhs Ninety Eight Thousand Two Hundred Thirty Two Only) for the sale of 1,08,58,186 (One Crore Eight Lakh Fifty Eight Thousand One Hundred Eighty Six) Equity Shares, representing 50.02% of the Voting Share Capital of the Target Company, by Promoter Seller to the Acquirers, pursuant to the execution of the Share Purchase Agreement.
Offer Period	The period of entering into an agreement to acquire the Equity Shares and Voting Share Capital in, or control over, the Target Company requiring a Public Announcement or the date on which the Public Announcement is being issued by the Acquirers and PAC, i.e. Friday, July 24, 2026, and the date on which the payment of consideration to the Public Shareholders whose Equity Shares are validly accepted in this Offer, is made, or the date on which this Offer is withdrawn, as the case may be.
Offer Price	An offer price of ₹ 12/- (Rupees Twelve Only) per Offer Share.
Offer Shares	Open Offer for acquisition of up to 56,43,612 (Fifty-Six Lakhs Forty-Three Thousand Six Hundred Twelve) Equity Shares of the face value of ₹ 10/- each, representing 26.00% of the Voting Equity Share Capital of the Target Company at a price of ₹ 12/- (Rupees Twelve Only) per fully paid-up Equity Share payable in cash.
PA/ Public Announcement	Public Announcement dated Friday, July 24, 2026.
PAC	Mrs. Neha Agarwal, daughter of Shri Chandra Prakash Agarwal, aged 39 years, Indian Inhabitant having PAN: AHVPA8853B, under the Income Tax Act, 1961 and residing at House Number 72, First floor, H-block, Pocket 3, Rohini Sector 18, Delhi-110085.
Person Acting in concert/PAC	Person acting in concert/PAC has the same meaning as ascribed to it in the SEBI (SAST) Regulations, 2011, as amended from time to time.
Promoter and Promoter Group	The existing promoter of the Target Company, in accordance with the provisions of Regulations 2 (1)(s), and 2 (1) (t) of the SEBI (SAST) Regulations, read with Regulations 2 (1) (oo), and 2 (1) (pp) of the SEBI (ICDR) Regulations, in this case, namely being, M/s Sri Saradha Logistics Private Limited.
Promoter Seller/Seller	The existing promoter of the Target Company who has entered into Share Purchase Agreement with the Acquirers, in this case, namely being, M/s Sri Saradha Logistics Private Limited.
Public Shareholder(s)	All the equity shareholders of the Target Company who are eligible to tender their Equity Shares in the Offer, except: (a) the promoter and members of the promoter group of the Target Company; (b) the Acquirers, PACs and any person deemed to be acting in concert with them; (c) the parties to the underlying Share Purchase Agreement, (d) any person deemed to be acting in concert with the parties to the SPA, pursuant to and in compliance with the SEBI (SAST) Regulations.
SCRR	Securities Contract (Regulation) Rules, 1957, as amended.
SEBI	Securities and Exchange Board of India.
SEBI Act	Securities and Exchange Board of India Act, 1992, and subsequent amendments thereto.
SEBI (LODR) Regulations	Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 and subsequent amendments thereto.
SEBI (SAST) Regulations	Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto.
Share Purchase Agreement/ SPA	The Share Purchase Agreement dated Friday, July 24, 2026, executed between the Acquirers and the Promoter Seller, pursuant to which the Acquirers have agreed to acquire 1,08,58,186 (One Crore Eight Lakh Fifty Eight Thousand One Hundred Eighty Six) Equity Shares, representing 50.02% (Fifty Point Zero Two Percent) of the Voting Share Capital of the Target Company from the Promoter Seller at a negotiated price of ₹ 12/- (Rupees Twelve Only) per Sale Share, aggregating to an amount of ₹ 13,02,98,232/- (Rupees Thirteen Crores Two Lakhs Ninety Eight Thousand Two Hundred Thirty Two Only).
Stock Exchange	BSE Limited is the stock exchange on which the Equity Shares of the Target Company are presently listed.
ICCL/ Target Company/ Target	India Cements Capital Limited is a public limited company incorporated under the provision of the Companies Act, 1956, having its registered office at No.18/14, (312/14) 2c & 2d, Gee Gee Emerald, 2nd Floor, Valluvar Kottam Highroad, Nungambakkam, Chennai-600034 and bearing Corporate Identification Number- L65191TN1985PLC012362.
Tendering Period	The tendering period shall have the meaning ascribed to it under Regulation 2(1)(za) of the SEBI (SAST) Regulations.
Voting Share Capital/Share Capital	The total voting equity share capital of the Target Company on a fully diluted basis as of the 10th (Tenth) working day from the closure of the Tendering Period of the Open Offer.
Working Day	The working day shall have the meaning ascribed to it under Regulation 2(1)(zf) of the SEBI (SAST) Regulations.

I. ACQUIRERS, PAC, SELLERS, TARGET COMPANY AND OFFER

(A) Information about Acquirer 1: Mr. Sandeep Jain

(i) **Nature of Entity:** Individual

(ii) **Mr. Sandeep Jain,** son of Shri. Suraj Mal Jain, aged 47 years, Indian Inhabitant having PAN: AFQPJ8682Q under the Income Tax Act, 1961 and residing at 115C, Pkt-1, Sector-18, Rohini Sector-15, Delhi-110089. His email id is jainsandeepca@yahoo.com.

(iii) Acquirer 1 is a Chartered Accountant with over 21 years of post-qualification experience, having professional exposure in the areas of audits, accounting, and financial advisory, across diverse sectors including public sector.

(iv) Acquirer 1 does not belong to any group.

(v) Name(s) of the Companies/LLP in which acquirer 1 holds Directorship:

Sl. No.	Name of the Entities	CIN/LLPIN	Nature of Interest
1.	Curative Organics Private Limited	U01111DL2019PTC354330	Director & Shareholder
2.	Treta Agro Private Limited	U51101UR2013PTC000643	Director
3.	Panjab Agro Unati Grameen Marketing Private Limited	U52209CH2021PTC043692	Director & Shareholder
4.	Farmers Studio Agritech Private Limited	U01100DL2022PTC405932	Additional Director
5.	River Rock Investment Manager LLP	ACH-0160	Partner

(vi) As on the date of this DPS, Acquirer 1 does not hold any equity share capital/ voting share capital of the Target Company and has not acquired any Equity shares of the Target Company during the 12 (Twelve) months period prior to the date of Public Announcement and has not acquired any Equity Shares from the date of Public Announcement till the date of this DPS.

(vii) Acquirer 1 undertakes that he will not sell any Equity Shares of the Target Company, held and acquired, if any, during the Offer period in terms of Regulation 25(4) of SEBI (SAST) Regulations.

(viii) Acquirer 1 has no interest in the Target Company, except to the extent of acquiring the shareholding or voting share capital and control over the Target Company.

(ix) Acquirer 1 has not been prohibited by the SEBI, from dealing in securities, in terms of directions issued by SEBI under Section 11B of the Securities and Exchange Board of India Act, 1992, as amended (the "SEBI Act") or any other regulations made under the SEBI Act.

(x) Acquirer 1 is not categorized as a wilful defaulter by any bank or financial institution or consortium thereof, in accordance with the guidelines on wilful defaulters issued by the Reserve Bank of India ("RBI"), in terms of Regulation 2 (1) (ze) of the SEBI (SAST) Regulations.

(xi) Acquirer 1 is not categorized/declared as a fugitive economic offender under Section 12 of the Fugitive Economic Offenders Act, 2018 (17 of 2018), in terms of Regulation 2 (1) (ja) of the SEBI (SAST) Regulations.

(xii) The Individual Net Worth of Acquirer 1 as on June 30, 2026, is ₹ 33,90,39,843/- as certified, bearing unique document identification number 26509031VBABUP5959 on July 24, 2026, by Chartered Accountant, Mr. Pankaj Bansal bearing Membership Number 509031, Partner of M/s. JKNP & Associates (Chartered Accountants) bearing firm registration number 012668N having their office located at 960, JMD Megapolis, Sector-48, Sohna Road, Gurgaon-122018 with contact details being +91-124-4988612/613 and E-mail: pankaj@jknpindia.com.

(B) Information about Acquirer 2: Mr. Vikas Garg

(i) **Nature of Entity:** Individual

(ii) **Mr. Vikas Garg,** son of Shri. Ram Kanwar Garg, aged 48 years, Indian Inhabitant having PAN: AGSPG2876J, under the Income Tax Act, 1961 and residing at 3102, 31st Floor, Catania Tower, Mahagun Mezzaria, Sector-78, Noida, Uttar Pradesh-201301. His email id is vikas.garg@kredmint.com.

(iii) Acquirer 2 is a Chartered Accountant with over 20 years of post-qualification experience, with exposure in the areas of finance, secretarial, legal, regulatory compliances across diverse business.

(iv) Acquirer 2 does not belong to any group.

(v) Name(s) of the Companies/LLP in which acquirer 2 holds Directorship:

Sl. No.	Name of the Entities	CIN/LLPIN	Nature of Interest
1.	VG Holdings Private Limited	U67100HR2020PTC085226	Director & Shareholder
2.	Kredmint Technologies Private Limited	U72900HR2022PTC104791	Director & Shareholder
3.	Zeal Holdings Private Limited	U67190DL1993PTC053809	Director & Shareholder
4.	Pankaj Polymers Limited	L24134TG1992PLC014419	Additional Director & Shareholder
5.	View Tech Estates LLP	ACI-5728	Designated Partner

(vi) As on the date of this DPS, Acquirer 2 does not hold any equity share capital/ voting share capital of the Target Company and has not acquired any Equity shares of the Target Company during the 12 (Twelve) months period prior to the date of Public Announcement and has not acquired any Equity Shares from the date of Public Announcement till the date of this DPS.

(vii) Acquirer 2 undertakes that he will not sell any Equity Shares of the Target Company, held and acquired, if any, during the Offer period in terms of Regulation 25(4) of SEBI (SAST) Regulations.

(viii) Acquirer 2 has no interest in the Target Company, except to the extent of acquiring the shareholding or voting share capital and control over the Target Company.

(ix) Acquirer 2 has not been prohibited by the SEBI, from dealing in securities, in terms of directions issued by SEBI under Section 11B of the Securities and Exchange Board of India Act, 1992, as amended (the "SEBI Act") or any other regulations made under the SEBI Act.

(x) Acquirer 2 is not categorized as a wilful defaulter by any bank or financial institution or consortium thereof, in accordance with the guidelines on wilful defaulters issued by the Reserve Bank of India ("RBI"), in terms of Regulation 2 (1) (ze) of the SEBI (SAST) Regulations.

(xi) Acquirer 2 is not categorized/declared as a fugitive economic offender under Section 12 of the Fugitive Economic Offenders Act, 2018 (17 of 2018), in terms of Regulation 2 (1) (ja) of the SEBI (SAST) Regulations.

(xii) The Individual Net Worth of Acquirer 2 as on June 30, 2026, is ₹41,90,44,515/- as certified, bearing unique document identification number 26556824TXAXYI2698 on July 24, 2026, by Chartered Accountant, Mr. Abhinandan Rai bearing Membership Number 556824, Partner of R A P & Co., (Chartered Accountants) bearing firm registration number 036559N having their office located at B-24, Street No. 7, Arjun Mohalla, Maujpur, Delhi-110053 with contact details being +91-9958060751 and E-mail: abhinandan.rai@abpo.in.

(C) Information about Acquirer 3: Mr. Rahul Nagar

(i) **Nature of Entity:** Individual

(ii) **Mr. Rahul Nagar,** son of Shri. Jagram Nagar, aged 39 years, Indian Inhabitant having PAN: AHQPN6632E under the Income Tax Act, 1961 and residing at House Number 585, Sector 7B, Sector 7, Faridabad, Haryana-121006. His email id is rahul.nagar@kredmint.com.

(iii) Acquirer 3 has completed Master of Business Administration (MBA) from Indian Institute of Technology, Delhi (IIT Delhi) in 2013 and have over 12 years of experience across fintech, payments, e-commerce, banking and technology-driven sectors.

(iv) Acquirer 3 does not belong to any group.

(v) Name(s) of the Companies/LLP in which acquirer 3 holds Directorship:

Sl. No.	Name of the Entities	CIN/LLPIN	Nature of Interest
1.	Zeal Holdings Private Limited	U67190DL1993PTC053809	Director
2.	Kredmint Technologies Private Limited	U72900HR2022PTC104791	Director & Shareholder
3.	Pankaj Polymers Limited	L24134TG1992PLC014419	Additional Director & Shareholder
4.	Hidden Valley Commerce LLP	ACT-1875	Designated Partner
5.	Infra Hidden Valley LLP	ACK-2729	Designated Partner
6.	Infra Aarvik Realtors LLP	ACW-3965	Designated Partner

(vi) As on the date of this DPS, Acquirer 3 does not hold any equity share capital/ voting share capital of the Target Company and has not acquired any Equity shares of the Target Company during the 12 (Twelve) months period prior to the date of Public Announcement and has not acquired any Equity Shares from the date of Public Announcement till the date of this DPS.

(vii) Acquirer 3 undertakes that he will not sell any Equity Shares of the Target Company, held and acquired, if any, during the Offer period in terms of Regulation 25(4) of SEBI (SAST) Regulations.

(viii) Acquirer 3 has no interest in the Target Company, except to the extent of acquiring the shareholding or voting share capital and control over the Target Company.

(ix) Acquirer 3 has not been prohibited by the SEBI, from dealing in securities, in terms of directions issued by SEBI under Section 11B of the Securities and Exchange Board of India Act, 1992, as amended (the "SEBI Act") or any other regulations made under the SEBI Act.

(x) Acquirer 3 is not categorized as a wilful defaulter by any bank or financial institution or consortium thereof, in accordance with the guidelines on wilful defaulters issued by the Reserve Bank of India ("RBI"), in terms of Regulation 2 (1) (ze) of the SEBI (SAST) Regulations.

(xi) Acquirer 3 is not categorized/declared as a fugitive economic offender under Section 12 of the Fugitive Economic Offenders Act, 2018 (17 of 2018), in terms of Regulation 2 (1) (ja) of the SEBI (SAST) Regulations.

(xii) The Individual Net Worth of Acquirer 3 as on June 30, 2026, is ₹ 13,87,50,459/- as certified, bearing unique document identification number 26556824ZJDHHG3621 on July 24, 2026, by Chartered Accountant, Mr. Abhinandan Rai bearing Membership Number 556824, Partner of R A P & Co., (Chartered Accountants) bearing firm registration number 036559N having their office located at B-24, Street No. 7, Arjun Mohalla, Maujpur, Delhi-110053 with contact details being +91-9958060751, and E-mail: abhinandan.rai@abpo.in.

(D) Information about PAC: Mrs. Neha Agarwal

(i) **Nature of Entity:** Individual

(ii) **Mrs. Neha Agarwal,** daughter of Shri. Chandra Prakash Agarwal, aged 39 years, Indian Inhabitant having PAN: AHVPA8853B under the Income Tax Act, 1961 and residing at House Number 72, First floor, H-block, Pocket 3, Rohini Sector 18, Delhi-110085. Her email id is neha.arco@gmail.com.

(iii) PAC is a Chartered Accountant with over 10 years of experience in the field of statutory and internal audits, direct and indirect taxation, business advisory, corporate structuring, and regulatory compliance.

(iv) PAC does not belong to any group.

(v) As on the date of this DPS, PAC does not hold any Directorship in any Company/LLP.

(vi) PAC undertakes that she will not sell any Equity Shares of the Target Company, held and acquired, if any, during the Offer period in terms of Regulation 25(4) of SEBI (SAST) Regulations.

(vii) PAC has no interest in the Target Company, except 40,00,000 Equity Shares representing 18.43% of equity share capital/Voting Share Capital of the Target Company.

(viii) PAC has not been prohibited by the SEBI, from dealing in securities, in terms of directions issued by SEBI under Section 11B of the Securities and Exchange Board of India Act, 1992, as amended (the "SEBI Act") or any other regulations made under the SEBI Act.

(ix) PAC is not categorized as a wilful defaulter by any bank or financial institution or consortium thereof, in accordance with the guidelines on wilful defaulters issued by the Reserve Bank of India ("RBI"), in terms of Regulation 2 (1) (ze) of the SEBI (SAST) Regulations.

(x) PAC is not categorized/declared as a fugitive economic offender under Section 12 of the Fugitive Economic Offenders Act, 2018 (17 of 2018), in terms of Regulation 2 (1) (ja) of the SEBI (SAST) Regulations.

(xi) The Individual Net Worth of PAC as on June 30, 2026, is ₹ 16,97,89,000/- as certified, bearing unique document identification number 26543766YFOQZE3698 on July 24, 2026, by Chartered Accountant, Mr. Brij Bihari Pandey bearing Membership Number 543766, Proprietor of M/s. Pandey B & Company (Chartered Accountants) bearing firm registration number 032118C having their office located at Barsana Road, Opp. Axis Bank, Goverdhan, Mathura-281502 with contact details being 8285555604 and E-mail: cabripandey@gmail.com.

(E) Other Information about the Acquirers and PAC:

i. There is no agreement amongst the Acquirers and any other persons/entities, in connection with the break-up of shares to be accepted from the shares tendered in this Offer. The entire Equity Shares proposed to be acquired under this Offer will be acquired by the Acquirers and no other persons / entities propose to participate in the acquisition.

ii. Acquirer 1, Acquirer 2, and Acquirer 3 are the promoters of Pankaj Polymers Limited and are also business partners, having longstanding business and professional associations with each other. Further, Acquirer 1 is a partner in a partnership firm in which the spouse of the Person Acting in Concert ("PAC") is also a partner holding a beneficial interest. Accordingly, Acquirer 1 and the PAC are deemed to be related solely by virtue of the aforesaid relationship.

iii. There are no directors representing the Acquirers and the PAC on the board of the Target Company.

(F) DETAILS OF SELLERS:

(i) The Acquirers have entered into the Share Purchase Agreement ("SPA") with the Promoter seller, on Friday, July 24, 2026, for acquisition of 1,08,58,186 (One Crore Eight Lakhs Fifty Eight Thousand One Hundred Eighty Six) constituting 50.02% (Fifty Point Zero Two Percent) of the Voting Share Capital of the Target Company at a negotiated price of 12/- (Rupee Twelve Only) per equity share aggregating to an amount of ₹ 13,02,98,232/- (Rupees Thirteen Crores Two Lakhs Ninety Eight Thousand Two Hundred Thirty Two Only), subject to the terms and conditions as mentioned in the SPA.

(ii) The details of the Sellers are stated as hereunder:

Sl. No	Name and Address of the Promoter Seller	Nature of Entity	Part of Promoter/ Promoter group (Yes/No)	Details of Shares/ Voting Rights held by the Promoter Seller			
				Pre-Transaction		Post Transaction	
				No. of shares	%	No. of shares	%
1.	**M/s Sri Saradha Logistics Private Limited** Dhun Building No.827, Anna Salai, Madras 600002, Tamil Nadu-600002	Company	Yes	1,08,58,186	50.02%	Nil	Nil

(iii) Post completion of the SPA transaction and compliance of Regulation 31A of Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI (LODR) Regulations"), the Acquirers and PACs shall be replaced as the Promoter and Promoter Group of the Company and will exercise the control over the management and affairs of the Company and the current Promoter and Promoter Group shall cease to be Promoter of the Target Company.

(iv) The Promoter Seller has not been prohibited by the SEBI, from dealing in securities, in terms of directions issued by SEBI under Section 11B of the SEBI Act or any other regulations made under the SEBI Act.

(G) INDIA CEMENTS CAPITAL LIMITED ("ICCL"/ "TARGET COMPANY"/ "TARGET"):

(i) The Target Company was originally incorporated as a public limited Company with the name and style as "Anura Finance Limited" vide Certificate of Incorporation no. 12362 of 1985 dated November 08, 1985, and obtained Certificate for Commencement of Business on March 14, 1986. Thereafter, the name of the Target Company was changed to "Aruna Sugars Finance Limited" pursuant to fresh certificate of incorporation dated June 25, 1990, consequent upon change of name. Further the name of the Target Company was changed to "India Cements Capital & Finance Limited" pursuant to fresh certificate of incorporation dated May 02, 1997, consequent upon change of name. After that a fresh certificate of incorporation was issued by the Registrar of Companies, Tamil Nadu, Chennai dated November 29, 2006, pursuant to change of name of the target Company from "India Cements Capital & Finance Limited" to "India Cements Capital Limited".

(ii) Presently, the Target Company is designated as an Authorized Dealer (Category-II) from Reserve Bank of India, for money changing which includes buying and selling of Foreign Exchange in retail as well as wholesale to individuals and corporate clients and various permissible outward remittance activities such as remittance for overseas education, medical treatment abroad and for other permissible purposes. The Target Company is an Authorised Dealer Category-II registered with Reserve Bank of India ('RBI') having Certificate of Registration number CHE-ADII-0001-2023. (Source: Annual Report)

(iii) The Registered Office of the Target Company is currently situated at No.18/14, (312/14) 2C & 2D, Gee Gee Emerald, 2ND Floor, Valluvar Kottam Highroad, Nungambakkam, Chennai-600034. (Source: www.mca.gov.in)

(iv) As on date of this DPS, the authorized share capital of the Company is ₹ 42,00,00,000/- (Rupees Forty Two Crore Only) divided into 42,00,000 (Forty Two Lakh) Equity Shares of ₹ 10/- each and the issued, subscribed and paid-up capital of the Target Company is ₹ 21,70,62,000/- (Rupees Twenty One Crore Seventy Lakhs Sixty Two Thousand Only) divided into 2,17,06,200 (Two Crore Seventeen Lakhs Six Thousand Two Hundred) equity shares of ₹ 10/- (Rupees Ten Only) each. (Source: www.mca.gov.in and Annual Report).

(v) As on date of this DPS, the Target Company does not have any partly paid-up equity shares. There are no outstanding warrants or options or similar instruments convertible into equity shares at a later stage. No shares are subject to any lock in obligations. (Source: www.bseindia.com and Annual Report)

(vi) As on date of this DPS, the Target Company has one wholly owned subsidiary viz. India Cements Investment Services Limited (ICISL) which is a material subsidiary. (Source: Annual Report)

(vii) There has been no merger/de-merger, spin-off during the last three years involving the Target Company. (Source: Annual Report)

(viii) The Equity Shares of the Target Company are presently listed on BSE Limited having symbol **INDCEMCAP** and Scrip Code **511355**. The ISIN of Equity Shares of Target Company is **INE429D01017**. The Equity Shares of the Target Company are infrequently traded on BSE Limited within the meaning of explanation provided in Regulation 2(1)(j) of the SEBI (SAST) Regulations. (Source: www.bseindia.com)

(ix) The key financial information of the Target Company based on the audited result for the year ended March 31, 2026, March 31, 2025, and March 31, 2024, are as follows:

(Figures in "Rupees Lakh")

Particulars	Year ended (Audited)		
	March 31, 2026	March 31, 2025	March 31, 2024
Total Revenue	546.04	607.52	729.77
Net Income (PAT)	(45.44)	55.68	150.91
Earnings Per Share (EPS) (in Rs.)	(0.19)	0.26	0.70
Net worth/ Shareholders Funds	1,790.52	1,832.71	1,777.03

The key financial information for the financial year ended March 31, 2026, has been extracted from Company's consolidated Audited Financial Results along with Auditor's Report for the quarter and year ended March 31, 2026 (Source: https://www.bseindia.com/xml-data/corpfiling/AttachHis/0815c8be-32f3-44e9-baa3-a69e74c10591.pdf).

The key financial information for the financial years ended March 31, 2025 and March 31, 2024, have been extracted from Company's annual report for financial year ended March 31, 2025 and March 31, 2024 (Source: https://www.bseindia.com/xml-data/corpfiling/attachHis/47ba1403-662a-4e63-9714-4e951c30d200.pdf and https://www.bseindia.com/xml-data/corpfiling/attachHis/b9ca475a-1f8d-4d9c-bcc5-cd2f36b2ec33.pdf).

(H) Details of the Offer:

(i) The offer is a triggered offer in terms of Regulation 3(1) and 4 of the SEBI (SAST) Regulations, 2011.

(ii) The Acquirers and PAC have made this open offer in terms of SEBI (SAST) Regulations to the shareholders of the Target Company to acquire up to 56,43,612 (Fifty-Six Lakhs Forty-Three Thousand Six Hundred Twelve) fully paid up equity shares of ₹ 10/- (Rupees Ten Only) each representing 26% of the Voting Share Capital of the Target Company ("Offer Size") at a price of ₹ 12/- (Rupees Twelve Only) per fully paid up equity share ("Offer Price"), payable in cash.

(iii) The Offer is being made to all the public shareholders of the Target Company who are eligible to tender their Equity Shares in the Offer, except the Acquirers, PAC and the parties to the Share Purchase Agreement, pursuant to and in compliance with the SEBI (SAST) Regulations. The Equity Shares of the Target Company under the Offer will be acquired by the Acquirers as fully paid-up, free from any lien, charges and encumbrances and together with the rights attached thereto, including all rights to dividend, bonus and right offer declared thereof.

(iv) The Offer is being made at a price of ₹ 12/- (Rupees Twelve Only) per equity share fully paid-up, payable in cash, subject to the terms and conditions set out in the PA, this Detailed Public Statement and the Letter of Offer, that will be sent to the shareholders of the Target Company.

(v) The payment to be made to the public shareholders shall be in cash only.

(vi) As on the date of this DPS, being an Authorised Dealer (Category II) registered with the Reserve Bank of India, is mandated in an event of any acquisition or transfer of control of Authorised Dealer (Category II), to seek and obtain prior approval of Reserve Bank of India. Other than the above approval, there are no other statutory approvals required to acquire the Equity Shares tendered pursuant to this Open Offer. If any other statutory approvals are required or become applicable, the Open Offer would be subject to the receipt of such other statutory approvals also. The Acquirers and PACs will not proceed with the Open Offer in the event such statutory approvals are refused in terms of Regulation 23 of the SEBI (SAST) Regulations, 2011, as amended. This Open Offer is subject to all other statutory approvals that may become applicable at a later date before the completion of the Open Offer. In the event of withdrawal, a Public Announcement will be made within 2 (Two) working days of such withdrawal, in the same newspapers in which this DPS has been published and such public announcement will also be sent to SEBI, BSE and the registered office of the Target Company.

(vii) The Offer is not conditional upon any minimum level of acceptance in terms of Regulation 19(1) of the Takeover Regulations. Also, there is no differential pricing in this Offer as all the Equity Shares of the Target Company are fully paid-up.

(viii) This is not a competing offer in terms of Regulation 20 of the Takeover Regulations. This Offer is not pursuant to any global acquisition resulting in an indirect acquisition of Equity Shares of the Target Company.

(ix) The Manager to the Offer, Fintellectual Corporate Advisors Private Limited, does not hold any Equity Shares in the Target Company as on the date of this DPS. The Manager to the Offer further declares and undertakes that they will not deal on their own account in the Equity Shares of the Target Company during the Offer Period.

(I) As on the date of this DPS, the Acquirers and PAC do not have any intention to alienate any significant assets of the Target Company whether by way of sale, lease, encumbrance or otherwise for a period of two years except in the ordinary course of business of the Target Company. The Target Company's future policy for disposal of its assets, if any, for two years from the completion of Offer will be decided by its Board of Directors, subject to the applicable provisions of the law and subject to the approval of the shareholders through Special Resolution passed by way of postal ballot in terms of Regulation 25(2) of SEBI (SAST) Regulations.

(J) As per Regulation 38 of SEBI (LODR) Regulations, 2015 read with Rule 19A of the Securities Contract (Regulation) Rules, 1957, as amended (SCRR), the Target Company is required to maintain at least 25% Public Shareholding, on continuous basis for listing. Pursuant to completion of this Offer, assuming full acceptance, the public shareholding in the Target Company will fall below the minimum public shareholding requirement as per SCRR as amended and the Listing Agreement. However, the Acquirers undertake to take necessary steps to facilitate Compliances of the Target Company with the relevant provisions of the Listing agreement within the time period mentioned therein.

II. BACKGROUND TO THE OFFER

(i) The Offer is a Triggered/ Mandatory offer in terms of Regulation 3(1) and Regulation 4 of SEBI (SAST) Regulations.

(ii) The Acquirers have entered into the Share Purchase Agreement ("SPA") with the Promoter seller, on Friday, July 24, 2026, for acquisition of 1,08,58,186 fully paid up equity shares ("Sale Shares") of face value ₹ 10/- each representing 50.02% of the voting share capital of the Target Company at a price of ₹ 12/- (Rupees Twelve Only) per equity share aggregating to an amount of ₹ 13,02,98,232/- (Rupees Thirteen Crores Two Lakhs Ninety Eight Thousand Two Hundred Thirty Two Only) subject to the terms and Conditions as mentioned in the SPA, the details of which are specified as under:

Name of the Promoter Seller	No. of Equity Shares	% of total share capital of the company	Name of Acquirer	No. of Equity Shares	% of total share capital of the company
M/s Sri Saradha Logistics Private Limited	1,08,58,186	50.02%	Mr. Sandeep Jain	20,67,174	9.52%
			Mr. Vikas Garg	43,95,506	20.25%
			Mr. Rahul Nagar	43,95,506	20.25%
TOTAL	**1,08,58,186**	**50.02%**	**TOTAL**	**1,08,58,186**	**50.02%**

(iii) This open offer is for acquisition of 26.00% of the paid-up and voting equity share capital of Target Company. After the Completion of this open offer and pursuant to acquisition of equity shares as assuming full acceptance, the Acquirers and PAC will become the largest equity shareholders with clear majority, by virtue of which they shall be in a position to exercise effective control over the management and affairs of the Target Company.

(iv) The payment to be made to all the Public Shareholders who will validly tender their equity Shares and whose Equity Shares are accepted under this offer shall be in cash only.

(v) The prime objective of the Acquirers for this open offer is substantial acquisition of equity Shares and voting rights and control over the management and affairs of the Target Company.

(vi) The Acquirers and PAC will continue the existing line of business of the Target Company as per main objects and may diversify its business activities in future only with the prior approval of shareholders. However, depending on the requirements and expediency of the business situation and subject to the provisions of the Companies Act, 2013, Memorandum and Articles of Association of the Target Company and all applicable laws, rules and regulations, the Board of Directors of the Target Company will take appropriate business decisions from time to time in order to improve the performance of the Target Company. The Acquirers and PAC hereby commit to maintain the current workforce of the Target Company, and in case any changes are required in the future, they will take all necessary steps to ensure the welfare of the Target Company's employees. Furthermore, any such decisions will be implemented with due regard for the business needs and the long-term interests of the Target Company, its employees, and other stakeholders.

(vii) The salient features of the Share Purchase Agreement are as follows:

(a) The sellers are holding 1,08,58,186 (One Crore Eight Lakhs Fifty Eight Thousand One Hundred Eighty Six) Equity Shares, representing 50.02% (Fifty Point Zero Two Percent) of the Voting Share Capital of the Target Company.

(b) The sellers have agreed to sell 1,08,58,186 (One Crore Eight Lakhs Fifty Eight Thousand One Hundred Eighty Six) Equity Shares and the Acquirers have agreed to acquire 1,08,58,186 (One Crore Eight Lakhs Fifty Eight Thousand One Hundred Eighty Six) Equity Shares, constituting 50.02% of the equity share capital/voting share capital of the Target Company, at a negotiated price of ₹ 12/- (Rupees Twelve Only) per equity share aggregating to an amount of ₹ 13,02,98,232/- (Rupees Thirteen Crores Two Lakhs Ninety Eight Thousand Two Hundred Thirty Two Only), payable in accordance with terms and conditions stipulated in the Share Purchase Agreement.

(c) The shares sold are free from all charges, encumbrances, pledges, lien, attachments, and litigations are not subjects to any lock in period.

(d) Upon completion of acquisition of the Sale Shares of the Company and compliance of Regulation 31A of Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI (LODR) Regulations"), the Acquirers shall be replaced as the Promoters of the Company and will exercise the control over the management and affairs of the Company and the Promoter and Promoter Group shall cease to be Promoter of the Target Company.

For further details of SPA, Public Shareholders of the Target Company may refer to the SPA, which would be available to them for inspection at the office of the Manager to the Offer.

III. SHAREHOLDING AND ACQUISITION DETAILS:

The current and proposed shareholding of the Acquirers and PACs in the Target Company and the detail of their acquisition are as follows:

Details	Acquirer		PAC		Total	%
	Number of shares	%	Number of shares	%		
Shareholding as on PA date	Nil	Nil	40,00,000	18.43%	40,00,000	18.43%
Shares acquired between the PA date and the DPS date	Nil	Nil	Nil	Nil	Nil	Nil
Shares to be acquired through Share Purchase Agreement	1,08,58,186	50.02%	Nil	Nil	1,08,58,186	50.02%
Shares proposed to be acquired in the Offer	56,43,612	26.00%	Nil	Nil	56,43,612	26.00%
Post Offer shareholding as of the 10th (Tenth) Working Day after the closure of the Offer (assuming the entire 26.00% is tendered in the Offer)	1,65,01,798	76.02%	40,00,000	18.43%	2,05,01,798	94.45%

IV. OFFER PRICE:

(i) The equity shares of the Target Company are currently listed on BSE Limited.

(ii) The total trading turnover in the Equity Shares of the Target Company on the Stock Exchange based on trading volume during the twelve calendar months prior to the month of Public Announcement (i.e., from July 01, 2025, to June 30, 2026) is as under:

Name of the Stock Exchange	Total No. of Equity Shares traded during the Twelve months prior to the month of PA	Total No. of Equity Shares listed	Total Trading Turnover (as % of total Equity Shares listed)
BSE Limited	19,51,884	2,17,06,200	8.99%

(Source: www.bseindia.com)

(iii) Based on the above information available on the website of BSE Limited, Equity Shares of Target Company are infrequently traded on the Stock Exchange within the meaning of Regulation 2(1)(j) of the SEBI (SAST) Regulations. The Offer Price of ₹ 12/- (Rupees Twelve Only) per Equity Share is justified in terms of Regulation 8(2) of the SEBI (SAST) as it is higher of the following:

Sr. No.	Particulars	Price (in ₹)
A	Negotiated Price per Equity Share under the Share Purchase Agreement attracting the obligation to make a Public Announcement of an open offer	₹ 12/- per share
B	The volume-weighted average price paid or payable for acquisition by the Acquirers or by any person acting in concert with him during 52 weeks immediately preceding the date of PA	₹ 12/- per share
C	Highest price paid or payable for acquisitions by the Acquirers or by any person acting in concert with him during 26 weeks immediately preceding the date of PA	₹ 12/- per share
D	The Volume-Weighted Average Market Price of shares for a period of sixty trading days immediately preceding the date of the PA as traded on the Stock Exchange where the maximum volume of trading in the shares of the Target Company are recorded during such period, provided such shares are frequently traded	Not Applicable
E	Where the shares are not frequently traded, the price determined by the acquirers and the manager to the open offer taking into account valuation parameters including, book value, comparable trading multiples, and such other parameters as are customary for valuation of shares of such companies	₹6.19/- per share

(iv) In view of the parameters considered and presented in the table above, in the opinion of the Acquirers and Manager to the Offer, the Offer Price of ₹ 12/- (Rupees Twelve Only) per share being the highest of the prices mentioned above is justified in terms of Regulation 8(2) of the SEBI (SAST) Regulations. The Offer Price of ₹ 12/- (Rupees Twelve Only) per equity shares has been calculated, in accordance with the provisions of Regulation 18 (11A) of the SEBI (SAST) Regulations.

(v) There have been no corporate actions by the Target Company warranting adjustment of any of the relevant price parameters under Regulation 8(9) of the SEBI (SAST) Regulations. The Offer Price may be revised in the event of any corporate actions like bonus, rights, split, etc. where the record date for effecting such corporate actions falls prior to 3 Working Days prior to the commencement of Tendering Period of the Offer.

(vi) As on the date of this Detailed Public Statement, there is no revision in the Offer Price or Offer Size. In case of any revision in the Offer Price or Offer Size, the Acquirers and PACs shall comply with Regulations 18(4) and 18(5) of the SEBI (SAST) Regulations and other applicable provisions of the SEBI (SAST) Regulations.

(vii) In terms of Regulations 18(4) and 18(5) of the SEBI (SAST) Regulations, the Offer Price or the Offer Size may be revised at any time prior to the commencement of the last 1 Working Day before the commencement of the Tendering Period. In the event of such revision:

(a) the Acquirers and PAC shall make corresponding increases to the Escrow Amount (as defined below);

(b) make a public announcement in the same newspapers in which this Detailed Public Statement has been published; and

(c) simultaneously with the issue of such public announcement, inform SEBI, the Stock Exchange and the Target Company at its registered office, of such revision.

(viii) In the event of acquisition of the Equity Shares by the Acquirers and PAC, during the Offer Period, whether by subscription or purchase, at a price higher than the Offer Price per Equity Share, the Offer Price will be revised upwards to be equal to or more than the highest price paid for such acquisition in terms of Regulation 8(8) of the SEBI (SAST) Regulations. In the event of such revision, the Acquirers and PACs shall:

(a) Make corresponding increases to the Escrow Amount;

(b) Make a public announcement in the same newspapers in which this Detailed Public Statement has been published; and

(c) simultaneously with the issue of such public announcement, inform SEBI, the Stock Exchange, and the Target Company at its registered office, of such revision.

However, the Acquirers and PAC shall not acquire any Equity Shares of the target Company prior to 3 working days before the commencement of the Tendering Period of this Open Offer and until the expiry of the Tendering Period of this Open Offer.

(ix) If the Acquirers and PAC acquire Equity Shares of the Target Company during the period of twenty-six weeks after the closure of the Tendering Period at a price higher than the Offer Price per Equity Share, then the Acquirers and PAC shall pay the difference between the highest acquisition price and the Offer Price, to all the Public Shareholders whose shares have been accepted in the Open Offer within 60 days from the date of such acquisition. However, no such difference shall be paid in the event that such acquisition is made under another offer under the SEBI (SAST) Regulations, as amended from time to time or Securities and Exchange Board of India (Delisting of Equity Shares) Regulations, 2021, as amended from time to time or open market purchases made in the ordinary course on the Stock Exchange, not being a negotiated acquisition of the Equity Shares in any form.

V. FINANCIAL ARRANGEMENTS

(i) The total funds required for implementation of the Offer (assuming full acceptance), i.e., for the acquisition of upto 56,43,612 (Fifty-Six Lakhs Forty-Three Thousand Six Hundred Twelve) Equity Shares at a price of ₹12/- (Rupees Twelve Only) per Equity Share is ₹6,77,23,344/- (Rupees Six Crore Seventy Seven Lakhs Twenty Three Thousand Three Hundred Forty Four Only) ("**Maximum Consideration**").

(ii) The Acquirers and PACs have adequate financial resources and have made firm financial arrangements for the implementation of the Offer in full, out of their own sources/net worth and no borrowings from any Bank and/or Financial Institutions are envisaged.

(iii) Mr. Pankaj Bansal bearing Membership Number 509031, Partner of M/s. JKNP & Associates (Chartered Accountants) bearing firm registration number 012668N having their office located at 960 JMD Megapolis, Sector-48, Sohna Road, Gurgaon-122018, with contact details being +91 124-4988612/613, and E-mail: pankaj@jknpindia.com, has certified, bearing unique document identification number 26509031MWZLGN3442 on July 24, 2026, that sufficient resources are available with the Acquirers for fulfilling the obligations under this Offer in full.

(iv) In accordance with Regulation 17 of the SEBI (SAST) Regulations, the Acquirers have opened an Escrow Account in the name and style of "ICCL OPEN OFFER ESCROW ACCOUNT" bearing account number - 078566200000016, with Yes Bank Limited, having its registered office at YES Bank House, 5th Floor Off Western Express highway, Santacruz East, Mumbai - 400055, India, and Branch Office at Yes Bank, JMD Galleria Sohna Road, Sector-48, Gurgaon- 122018, holding SEBI Registration for Bankers to Issue (Code: INBI00000935) (hereinafter referred to as the "Escrow Banker") and deposited therein an amount of ₹ 1,70,00,000/- (Rupees One crore Seventy Lakhs Only), in cash, being more than 25% of the Maximum Consideration payable under the Offer.

(v) The Manager to the Offer is authorized to operate the above-mentioned Escrow Account and has been duly empowered to realize the value of the Escrow Account in terms of the SEBI (SAST) Regulations.

(vi) Based on the above, the Manager to the Offer is satisfied about the ability of the Acquirers and PAC to implement the Offer in accordance with the SEBI (SAST) Regulations. Further, the Manager to the Offer confirms that firm arrangement for funds and money for payment through verifiable means are in place to fulfill the Offer obligations.

VI. STATUTORY AND OTHER APPROVALS

(i) The Target Company, being an Authorised Dealer (Category II) registered with the Reserve Bank of India, is mandated in an event of any acquisition or transfer of control of Authorised Dealer (Category II), to seek and obtain prior approval of Reserve Bank of India in terms of Regulation 8(6)(b) of Foreign Exchange Management (Authorised Persons) Regulations, 2026 (as amended from time to time) read with Section 10 of the Foreign Exchange Management Act, 1999, and is regulated in accordance with the Master Direction - Money Changing Activities (as amended from time to time), and/or any other applicable directions, circulars or guidelines issued by the Reserve Bank of India. The Target Company have made an application with the Reserve Bank of India for change in control and management of the Target Company. Further, as on the date of this Detailed Public Statement, to the best of the Knowledge of the Acquirers and PACs, except the approval of the Reserve Bank of India, as specified above, there are no other statutory approval and/or consents required. However, this offer would be subject to all statutory approvals as may be required and /or may subsequently become necessary to acquire at any later date.

(ii) If the holders of the Equity Shares who are not persons resident in India (including NRIs, OCBs and FIIs) had required any approvals (including from the RBI, the FIPB or any other regulatory body) in respect of the Equity Shares held by them, they will be required to submit such previous approvals, that they would have obtained for holding the Equity Shares, to tender the Equity Shares held by them in this Offer, along with the other documents required to be tendered to accept this Offer. In the event such approvals are not submitted, the Acquirers and PAC reserve the right to reject such Equity Shares tendered in this Offer.

(iii) Subject to the receipt of statutory and other approvals, if any, the acquirers and PAC shall complete all requirements relating to this Offer including payment to the shareholders who have accepted the Open Offer within 10 working days from the date of Closure of the Tendering Period.

(iv) In case of delay / non-receipt of any approval, SEBI may, if satisfied that non receipt of the requisite approvals was not attributable to any wilful default, failure or neglect on the part of the Acquirers and PACs to diligently pursue such approvals, grant extension of time for the purpose of making the payments, subject to the Acquirers agreeing to pay interest to the Equity Shareholders as directed by SEBI, in terms of regulation 18(11) of the SEBI (SAST) Regulations. However, where the statutory approvals extend to some but not all holders of the Equity Shares, the Acquirers and PAC have the option to make payment to such holders of the Equity Shares in respect of whom no statutory approvals are required in order to complete this Offer.

(v) There are no conditions stipulated in the Share Purchase Agreement between the Sellers and the Acquirers, the meeting of which would be outside the reasonable control of the Acquirers and in view of which the offer might be withdrawn under Regulation 23 of the SEBI (SAST) Regulations.

VII. TENTATIVE SCHEDULE OF ACTIVITY

Nature of Activity	Day and Date*
Date of the Public Announcement	Friday, July 24, 2026
Last date of publication of the Detailed Public Statement	Friday, July 31, 2026
Last date of filing of Draft Letter of Offer with SEBI	Friday, August 07, 2026
Last date for a Competing Offer	Friday, August 21, 2026
Identified Date#	Wednesday, September 02, 2026
Last Date by which Letter of Offer will be dispatched to the Shareholders	Wednesday, September 09, 2026
Last date by which an independent committee of the Board of Target Company shall give its recommendation	Friday, September 11, 2026
Last Date for revising the Offer Price/Offer Size	Tuesday, September 15, 2026
Advertisement of Schedule of Activities for Open Offer, status of statutory and other approvals in newspaper	Wednesday, September 16, 2026
Date of commencement of tendering period (Offer Opening Date)	Thursday, September 17, 2026
Date of expiry of tendering period (Offer Closing Date)	Wednesday, September 30, 2026
Date by which all requirements including payment of consideration would be completed	Thursday, October 15, 2026

**The above timelines are indicative (prepared on the basis of timelines provided under the SEBI (SAST) Regulations, 2011) and are subject to receipt of relevant approvals from various statutory/regulatory authorities and may have to be revised accordingly.*

P.T.O

**Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of Equity Shares of the Target Company (except (a) the Promoter and Promoter Group of the Target Company; (b) the Acquirers, PAC and any person deemed to be acting in concert with them; (c) the parties to the Share Purchase Agreement; (d) any person deemed to be acting in concert with the parties to SPA) are eligible to participate in the Offer at any time before the closure of the Offer.*

VIII. PROCEDURE FOR TENDERING THE SHARES IN CASE OF NON-RECEIPT OF LETTER OF OFFER

(i) All the public shareholders (registered or unregistered) of the Target Company (expect (a) the promoters and members of the promoter group of the Target Company; (b) the Acquirers, PAC and any person deemed to be acting in concert with them; (c) the parties to the underlying Share Purchase Agreement, (d) any person deemed to be acting in concert with the parties to the SPA), owning equity shares at any time before the Closure of the Open Offer, are eligible to participate in the Open Offer.

(ii) Persons who have acquired Equity Shares but whose names do not appear in the register of members of the Target Company on the Identified Date i.e. the date falling on the 10th (tenth) Working Day prior to the commencement of Tendering Period, or unregistered owners or those who have acquired Equity Shares after the Identified Date, or those who have not received the Letter of Offer, may also participate in this Open Offer. An accidental omission to send the Letter of Offer to any person to whom the Offer is made or the non-receipt or delayed receipt of the Letter of Offer by any such person will not invalidate the Offer in any way.

(iii) The Public Shareholders may also download the Letter of Offer from the website of SEBI, i.e., www.sebi.gov.in, once available, or obtain a copy of the same from the Registrar to the Offer on providing suitable documentary evidence of holding of the equity shares and their folio number, DP identity, Client identity, Current address and Contact details.

(iv) In the event that the number of Equity Shares validly tendered by the Public Shareholders under this Offer is more than the number of Equity Shares agreed to be acquired in this Offer, the Acquirers shall accept those Equity Shares validly tendered by such Public Shareholders on a proportionate basis in consultation with the Manager to the Offer.

(v) The Open Offer will be implemented by the Acquirers and PAC subject to applicable laws, through the stock exchange mechanism made available by BSE in the form of a separate window ("**Acquisition Window**"), as provided under the SEBI (SAST) Regulations, 2011 and paragraph 2 of Chapter 4 of SEBI Master circular bearing reference number SEBI/HO/CFD/PoD-1/P/CIR/2023/31 dated February 16, 2023 ("**SEBI Master Circular**").

(vi) BSE shall be the Designated Stock Exchange for the purpose of tendering Equity Shares in the Open Offer.

(vii) The Acquirers have Nikunj Stock Brokers Limited ("**Buying Broker**") as its broker for the Open Offer through whom the purchases and settlement for the Offer Shares tendered under Open Offer shall be made. The Contact details of the Buying Broker are as mentioned below:

Name: Nikunj Stock Brokers Limited
Communication Address: A-92, Ground Floor, Left Portion, Kamla Nagar, New Delhi-110007
Mobile No.: 011-47030015-16
Email ID: info@nikunjonline.com
Website: www.nikunjonline.com
Contact Person: Mr. Pramod Kumar Sultania
SEBI Registration No.: INZ000169335

(viii) All public shareholders who desire to tender their Equity Shares under the Open Offer would have to intimate their respective stockbroker ("**Selling Broker**") within the normal trading hours of the secondary market, during the tendering period.

(ix) A separate acquisition window will be provided by BSE to facilitate placing of sell orders. The Selling Broker would be required to place an order / bid on behalf of the Public Shareholders who wish to tender Equity Shares in the Open Offer using the Acquisition Window of the BSE. Before placing the order/bid, the Selling Broker will be required to mark lien on the tendered Equity Shares. Details of such Equity Shares marked as lien in the demat account of the Public Shareholders shall be provided by the depository to the Indian Clearing Corporation ("**Clearing Corporation**").

(x) As per the provisions of Regulation 40(1) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended and SEBI's press release dated December 03, 2018, bearing reference no. PR 49/2018, requests for transfer of securities shall not be processed unless the securities are held in dematerialized form with a depository with effect from April 01, 2019. However, in accordance with the circular issued by SEBI bearing reference number SEBI/HO/CFD/CMD1/CIR/P/2020/144 dated July 31, 2020, shareholders holding securities in physical form are allowed to tender shares in an open offer. Such tendering shall be as per the provisions of the SEBI (SAST) Regulations. Accordingly, Public Shareholders holding Equity Shares in physical form as well are eligible to tender their Equity Shares in this Open Offer as per the provisions of the SEBI (SAST) Regulations, 2011.

IX. IT MUST BE NOTED THAT THE DETAILED PROCEDURE FOR TENDERING THE SHARES IN THE OFFER WILL BE MENTIONED IN THE LETTER OF OFFER.

X. OTHER INFORMATION

(i) The Acquirers and PAC accept full responsibility for the information contained in the PA, and this DPS (other than such information regarding the Target Company as has been obtained from public sources or provided or relating to and confirmed by the Target Company), and undertake that they are aware and shall comply with and fulfill their obligations under the SEBI (SAST) Regulations.

(ii) The information pertaining to the Target Company contained in the PA or DPS or any other advertisement/publications made in connection with the Open Offer has been compiled from information published or publicly available sources or as provided by the Target Company. The Acquirers, PAC and Manager to the Offer have not independently verified such information and does not accept any responsibility with respect to any information provided in the PA or this DPS pertaining to the Target Company.

(iii) Pursuant to Regulation 12 of the SEBI (SAST) Regulations, the Acquirers have appointed **Fintellectual Corporate Advisors Private Limited** as the Manager to the Offer.

(iv) The Acquirers have appointed **Skyline Financial Services Private Limited** as the Registrar to the Offer having office at First Floor, D 153 A, 1st Floor, Okhla Industrial Area Phase-1, New Delhi-110020, Contact Person: Mr. Anuj Rana, Tel No: 011-40450193-97, E-mail: ipo@skylinerta.com.

(v) This Detailed Public Statement will also be available on the website of SEBI at www.sebi.gov.in and the website of the Manager to the Offer at www.fintellectualadvisors.com.

Issued by the Manager to the Open Offer

FINTELLECTUAL CORPORATE ADVISORS

Fintellectual Corporate Advisors Private Limited
B- 20, Second Floor, Sector -1, Noida, Uttar Pradesh-201301
Contact Number: +91-120-4266080;
Website: www.fintellectualadvisors.com
Email Address: info@fintellectualadvisors.com
Contact Person: Mr. Amit Puri
SEBI Registration Number: INM000012944
Validity: Permanent
CIN: U74999DL2021PTC377748

Place: Noida
Date: July 30, 2026

Sd/-	Sd/-	Sd/-	Sd/-
Mr. Sandeep Jain (Acquirer 1)	Mr. Vikas Garg (Acquirer 2)	Mr. Rahul Nagar (Acquirer 3)	Mrs. Neha Agarwal (PAC)

SMFG Grihashakti
Nayi Asha. Naya Vishwas.

SMFG India Home Finance Co. Ltd.

Registered Office Address: Commerzone IT Park, Tower B, 1st Floor, No. 111, Mount Poonamallee Road, Porur, Chennai - 600116, Tamil Nadu.
Toll-free No. 1800 102 1003 | Email : grihashakti@grihashakti.com
Website : www.grihashakti.com | CIN : U65922TN2010PLC076972

1. Extract of unaudited financial results for the quarter ended June 30, 2026 (₹ in Lakhs)

Particulars	Quarter ended June 30, 2026	Quarter ended March 31, 2026	Quarter ended June 30, 2025	Year ended March 31, 2026
	Unaudited	Audited	Unaudited	Audited
1. Total Income from Operations	37,836	37,782	36,963	1,52,151
2. Net Profit / (Loss) for the period/year (before Tax, Exceptional and/or Extraordinary items)	3,661	4,239	1,723	17,252
3. Net Profit / (Loss) for the period/year before tax (after Exceptional and/or Extraordinary items)	3,661	4,239	1,723	16,944
4. Net Profit / (Loss) for the period/year after tax (after Exceptional and/or Extraordinary items)	2,709	3,152	1,267	12,600
5. Total Comprehensive Income for the period/year [Comprising Profit/(Loss) for the period/year (after tax) & Other Comprehensive Income (after tax)]	2,658	4,060	815	13,219
6. Paid-up Equity Share Capital	37,116	37,116	37,116	37,116
7. Reserves (excluding Revaluation Reserves)*	1,34,552	1,31,890	1,19,488	1,31,890
8. Securities Premium Account	96,374	96,374	96,374	96,374
9. Net Worth	1,69,129	1,66,401	1,54,381	1,66,401
10. Outstanding Debt	10,01,653	10,03,952	9,58,906	10,03,952
11. Debt Equity Ratio	5.8x	5.9x	6.1x	5.9x
12. Earnings Per Share (EPS) (of ₹ 10/- each) (in ₹)				
- Basic**	0.73	0.84	0.34	3.39
- Diluted**	0.73	0.84	0.34	3.39
13. Capital Redemption Reserve	Nil	Nil	Nil	Nil
14. Debenture Redemption Reserve^	Not Applicable	Not Applicable	Not Applicable	Not Applicable
15. Debt Service Coverage Ratio^^	Not Applicable	Not Applicable	Not Applicable	Not Applicable
16. Interest Service Coverage Ratio^^	Not Applicable	Not Applicable	Not Applicable	Not Applicable

* Includes securities Premium Account ** The EPS for the Quarter ends are not annualised.
^ The Company is not required to create debenture redemption reserve in terms of the Companies (Share Capital and Debenture) Rules, 2014 read with the Companies (Share Capital and Debenture) Amendments Rules, 2019
^^ The Company is a Housing finance Company registered under the Reserve Bank of India Act, 1934 hence these ratios are generally not applicable.

Notes:

2. SMFG India Home Finance Co. Ltd. ('the Company') is a public limited company domiciled in India and incorporated under the provisions of Companies Act, 1956. The Company is a Housing finance company ('HFC') registered vide Registration number DOR-00122 dated May 19, 2023 with the Reserve Bank of India ('RBI'), erstwhile Registration number 07.0122.15 dated July 14, 2015 with the National Housing Bank ('NHB').

3. These financial results have been prepared in accordance with Regulation 52 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 as amended (the 'Listing Regulations') and recognition and measurement principles laid down in Indian Accounting Standards, notified under Section 133 of the Companies Act, 2013 read with Companies (Indian Accounting Standards) Rules, 2015, as amended by the Companies (Indian Accounting Standards) Rules, 2016, other relevant provisions of the Act, guidelines issued by the NHB/RBI as applicable to NBFCs, HFCs and other accounting principles generally accepted in India.

4. Financial results for the quarter ended June 30, 2026, were reviewed by the Audit Committee and approved by the Board of Directors at their meetings held on July 29, 2026 and reviewed by statutory auditor, pursuant to Regulation 52 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 as amended.

5. The above is an extract of the detailed format of Quarter end financial results filed with the National Stock Exchange under Regulations 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the financial results are available on the website of the stock exchange i.e. www.nseindia.com and the Company www.grihashakti.com

For and on behalf of the Board of Directors of SMFG India Home Finance Co. Ltd.

Sd/-

Deepak Patkar
Managing Director & CEO
DIN : 09731775

Date: July 29, 2026

GO COLORS!
GO FASHION (INDIA) LIMITED

GO FASHION (INDIA) LIMITED

CIN: L17291TN2010PLC077303
Registered office :No 43/20, Nungambakkam High Road , Chennai, Tamil Nadu 600034. Phone :044-4211 1777,
Website : www.gocolors.com | E-Mail : companysecretary@gocolors.com

UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2026

Based on the recommendations of the Audit Committee, the Board of Directors of GO FASHION (INDIA) LIMITED ("the company ") at its meeting held on July 30,2026 has approved the unaudited financial results for the quarter ended June 30, 2026 which have been subject to a limited review by Price Waterhouse Chartered Accountants LLP, Statutory Auditors of the company, in terms of Regulation 33 of SEBI (Listing Obligations and Disclosures Requirements) Regulations, 2015

The aforesaid results are also being disseminated on Company's website at https://www.gocolors.com/investor-relations. and can also be accessed by Scanning a Quick Response code given below:

Scan the QR Code to view the financial results on the website of the company

For Go Fashion (India) Limited
Gautam Saraogi
Executive Director & CEO
DIN : 03209296

Place : Chennai
Date : July 30,2026

accelya

Accelya Solutions India Limited

CIN: L74140PN1986PLC041033

Registered Office: 5th & 6th Floor, Building No. 4, Raheja Woods, River Side 25A, West Avenue, Kalyani Nagar, Pune - 411 006
Tel: +91-20-6608 3777 **Email:** accelyaIndia.investors@accelya.com **Website:** www.accelya.com/investors

EXTRACT OF CONSOLIDATED FINANCIAL RESULTS FOR THE YEAR ENDED 30 JUNE 2026

(Amount in Rupees Lakhs, unless otherwise stated)

Sr. No.	Particulars	Quarter Ended	Year Ended	Quarter Ended
		30 June 2026	30 June 2026	30 June 2025
		Unaudited	Audited	Unaudited
1.	Total Revenue from operations	12,712.19	53,226.66	13,175.63
2.	Net Profit for the period (before Tax, Exceptional and Extraordinary items)	4,275.22	14,267.37	4,550.87
3.	Net Profit for the period before tax (after Exceptional and Extraordinary items)	4,275.22	13,095.76	4,550.87
4.	Net profit for the period after tax (after Exceptional and Extraordinary items)	3,045.28	9,537.92	3,394.55
5.	Total Comprehensive Income for the period [Comprising Profit/ (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	3,065.30	9,934.44	3,414.90
6.	Equity share capital	1,492.69	1,492.69	1,492.69
7.	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of previous year	-	23,522.02	-
8.	Earnings per share (EPS) (of Rs. 10/- each) (Rs.) (for the period - not annualized):			
	1. Basic:	20.40	63.90	22.74
	2. Diluted:	20.40	63.90	22.74

Note: The above is an extract of the detailed format of Quarterly Financials Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulation, 2015. The full format of the Quarterly Financials Results is available on the Stock Exchange websites.
Company's Website: w3.accelya.com/investors
BSE Website: www.bseindia.com
National Stock Exchange of India Limited: www.nseindia.com
Notes to the financial results

1	The consolidated audited financial results for the year ended 30 June 2026 (the 'Statement') of Accelya Solutions India Limited (the 'Holding Company') and its subsidiaries together referred as 'The Group', have been prepared in accordance with the Indian Accounting Standards ('Ind AS') prescribed under Section 133 of the Companies Act, 2013 read with Companies (Indian Accounting Standards) Rules, 2015 as amended, and are in compliance with the presentation and disclosure requirements of Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (as amended). These results have been reviewed and recommended to the Board of Directors of the Holding Company by the Audit Committee and subsequently approved by the Board of Directors of the Holding company at their respective meetings held on 29 July 2026.
2	Effective 21 November 2025, The Government of India has consolidated multiple existing labour legislations into a unified framework comprising four Labour Codes collectively referred to as the 'New Labour Codes'. The Group has assessed the financial implications of these changes which has resulted in increase in gratuity liability arising out of past service cost by INR 1,171.61 lakhs primarily arising due to change in the definition of "wages". Considering the materiality and non-recurring nature of this impact, the Group has presented such incremental impact under "Exceptional items" in the consolidated financial results for the year ended 30 June 2026. The Group continues to monitor the finalisation of central and state rules, as well as Government clarifications on aspects of Labour Codes, and will incorporate accounting treatments, if any, based on these developments.
3	The Group is engaged in the business of providing software solutions to the global airline and travel industry. The Group's Chief Operating Decision Makers (which includes the Managing Director and members of the Board of Directors of the holding company) monitor and review the operating results of the Group as a whole. Therefore, there are no reportable segments for the Group as per requirements of Ind AS 108 'Operating Segments'.
4	The Board of Directors has recommended a final dividend of INR 35/- per equity share, subject to the approval of the shareholders at the ensuing Annual General Meeting.
5	The financial results of the Company on a standalone basis for the quarter and year ended 30 June 2026 are summarised below.

(Rupees Lakhs)

Sr. No.	Particulars	Quarter Ended	Year Ended	Quarter Ended
		30 June 2026	30 June 2026	30 June 2025
		Unaudited	Audited	Unaudited
1.	Total Revenue from operations	12,697.31	52,656.91	12,659.53
2.	Net Profit for the period (before Tax, Exceptional and Extraordinary items)	4,360.54	14,941.24	4,535.85
3.	Net Profit for the period before tax (after Exceptional and Extraordinary items)	4,360.54	13,769.63	4,535.85
4.	Net profit for the period after tax (after Exceptional and Extraordinary items)	3,136.84	10,306.70	3,440.93
5.	Total Comprehensive Income for the period [Comprising Profit/ (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	3,141.73	10,429.05	3,399.31

Scan this QR Code to Download the Consolidated Financial Results

For Accelya Solutions India Limited

Gurudas Shenoy
Managing Director
DIN: 03573375

Place: Mumbai
Date : 29 July 2026

HSBC MUTUAL FUND

NOTICE

NOTICE is hereby given to all the Investor(s)/ Unit holder(s) of HSBC Mutual Fund ("the Fund") that in accordance with Regulation 54 and 56 of Securities and Exchange Board of India (Mutual Funds) Regulations, 1996 read with para 5.4.5 of SEBI Master Circular dated June 27, 2024, the Annual Report and the Abridged Annual Report of all schemes of the Fund for the year ended March 31, 2026, have been hosted on the Fund's website at www.assetmanagement.hsbc.com/in and on AMFI's website at www.amfiindia.com.

Investors/ Unit holders can also submit a request for a physical or electronic copy of the scheme wise annual report or abridged summary thereof through following modes:

Email: investor.line@mutualfunds.hsbc.co.in
Call: Toll free number(s) - 1800-4190-200/ 1800-200-2434 or +91 44 39923900 (Investors calling from abroad) between Monday to Saturday (9:00 AM to 6:00 PM)

Additionally, Unit holders may also contact Investor Service Centres.

Further, Unit holders are encouraged to register their email id with us for receiving periodic updates on emails.

For & on behalf of **HSBC Asset Management (India) Private Limited**
(Investment Manager to HSBC Mutual Fund)

Sd/-
Authorised Signatory
Mumbai, July 30, 2026

HSBC Asset Management

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

HSBC Asset Management (India) Private Limited, 9-11 Floors, NESCO IT Park, Building no. 3, Western Express Highway, Goregaon (East), Mumbai – 400 063, India.
Email: investor.line@mutualfunds.hsbc.co.in, Website: www.assetmanagement.hsbc.co.in
Customer Service Number - 1800 200 2434/ 1800 4190 200
Issued by HSBC Asset Management (India) Private Limited
CIN-U74140MH2001PTC134220